

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 707 of 2020**

**IN THE MATTER OF:**

**Solenis Chemicals (India) Pvt. Ltd.**

**...Appellant**

**Versus**

**Arjun Pulp and Paper India Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Kamal Ahuja, Advocate.**

**For Respondent: Mr. Rohan Rajasekaran, Advocate.**

**ORDER**  
**(Through Virtual Mode)**

**25.08.2020:** Apart from other issues raised in this appeal it is submitted that there was no pre-existing dispute and the finding recorded by the Adjudicating Authority that the default was not ascertainable is erroneous.

Issue notice upon Respondent. Mr. Rohan Rajasekaran, Advocate waived and accepted notice on behalf of the Respondent. No further notice needs to be issued. He may file reply affidavit within two weeks. Rejoinder thereto, if any, may be filed within two weeks' thereof.

List the appeal 'for admission (after notice)' on **22<sup>nd</sup> September, 2020.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*